

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER KERALA MOTOR VEHICLES (TAXATION OF PASSENGERS AND GOODS) ACT, ETC.

The Minister of Transport (Shri Raj Bahadur): Sir, I lay on the Table—

- (1) a copy of Notification S.R.O. No. 296/85 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5307/65.]
- (2) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala, making certain amendments to the Kerala Motor Vehicles Rules, 1961:—
 - (i) G. O. (MS) No. 246/PW published in Kerala Gazette dated the 21st September 1965.
 - (ii) S. R. O. No. 375/65 published in Kerala Gazette dated the 12th October 1965. [Placed in Library. See No. LT-5308/65.]
- (3) a copy of Annual Report of the Shipping Corporation of India Limited, Bombay,

for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-5309/65.]

NOTIFICATION UNDER KERALA PANCHAYATS ACT

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): I beg to lay on the Table a copy of Notification S.R.O. No. 352/65 published in Kerala Gazette dated the 14th September, 1965, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5310/65.]

RULES UNDER FOOD CORPORATION ACT ETC.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D R. Chavan): I beg to lay on the Table—

- (1) a copy each of the following Rules, under sub-section (3) of section 44 of the Food Corporations Act, 1964:—
 - (i) The Food Corporations (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1439, in Gazette of India dated the 2nd October, 1965.
 - (ii) The Food Corporations (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1528 in Gazette of India dated the 16th October, 1965. [Placed in Library. See No. LT-5311/65.]
- (2) a copy of Annual Report of the Central Warehousing Cor-